

State vs. Aalim  
FIR No. Not known  
PS Krishna Nagar

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.

None for applicant.

Status report from IO/ SHO PS concerned received. Copy of the same be supplied to the ld.counsel for the applicant upon appearance.

Application stands disposed off. Order be uploaded to the District Courts Website today itself.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

State vs. Unknown.  
FIR No. 281/2019  
PS Krishna Nagar  
U/s 25/54/59 Arms Act & 102 Cr.PC.

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.

Applicant in person.

An application has been filed by the applicant for release of Jamatalashi articles. Reply has been filed by the concerned P.S.

Same is perused and considered.

Let jamatalashi articles be released to the applicant as per personal search memo. The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

FIR NO. 0007/2021  
PS PIA  
U/s 379/411 IPC  
State vs. Hussain Miyan

20.02.2021

Present: Ld APP for the State.  
Ld Counsel on behalf accused.

The present bail application is moved on behalf of the accused. Ld. counsel for the applicant/accused stated that the accused is in JC since 03.01.2021, and the story is concocted by the Police officials and the accused has nothing to do the alleged offence and there is no recovery in this case. He further states that the accused is an Auto Driver and sole bread earner of the family and also take care of his old mother. Further the investigation in present case is complete. Hence, he should be granted bail.

IO oppose the bail in his reply.

Heard. Perused.

The case property is already recovered and the investigation is completed in the present case against the accused Hussain Miyan. Also that no cogent purpose would be served by keeping the accused in judicial custody. It is a well settled principle of law that 'bail is the rule and jail is an exception.' Considering the facts and circumstances accused Hussain Miyan is admitted to bail, in this case only, on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount subject to the following conditions:-

1. that accused shall not indulge into similar offence or any other offence in the event of release on bail.
2. that he shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
3. that he shall join the further investigation, if, as and when required by IO.
4. that in case of change of his residential address, he shall intimate the Court about the same.
5. that he shall attend the Court in accordance with the conditions of the bond executed.

(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

State vs. Unknown  
e. FIR No. 21059/20  
PS Shakarpur  
U/s 379 IPC

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.  
None for applicant.

The present application for release of vehicle bearing No. DL 5SCG4044 (scooty) has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

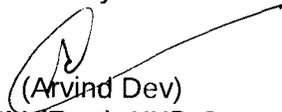
**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

State vs. Aayush Rana  
FIR No. 0596/2020  
PS Krishna Nagar  
U/s 392/411/34 IPC

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.

None for applicant.

The present application for release of vehicle bearing No.**DL-5SAX-3747 (TVS Jupiter)** has been filed by the applicant.

Reply has been filed under the signature of ASI Rajender Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

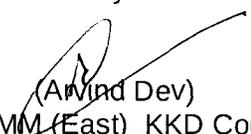
**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

FIR No. 425/20  
PS Krishna Nagar  
State vs. Manoj Kumar Malik  
U/s 323/34 IPC

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.  
None for the applicant.

The present application for release of articles (house chore articles) on Superdari has been filed by the applicant.

Reply has been filed under the signature of **SI Dhananjay Dubey** wherein it is submitted that there is no objection for release of articles to the rightful owner.

In view of the no objection of the IO, oral arguments of applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

1. Release of articles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should be sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid articles i.e. house chore articles be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make and other necessary details of the articles:
2. IO shall take the colour photographs of the articles from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the articles valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be sent to the Id. counsel for the applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

State vs. Irshad @ Pappu  
FIR No. 78/21  
PS Krishna Nagar  
U/s 322/3141 IPC

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.

None for applicant in person.

The present application for release of mobile phone **VIVO Y71 Black** on Superdari has been filed by the applicant.

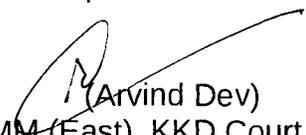
Reply has been filed under the signature of SI Dhananjay Dubey, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021

State vs. Shahid Idrish  
FIR No. 88/20  
PS PIA  
U/s 379/411/34 IPC

20.02.2021

Ld. PO is on judicial training today.

Present : Ld. APP for the State.

None for applicant.

Status report from jail superintendent concerned received. Copy of the same be supplied to the ld.counsel for the applicant upon appearance.

Application stands disposed off. Order be uploaded to the District Courts Website today itself.

  
(Arvind Dev)  
RMM (East) KKD Court  
Delhi/20.02.2021